



# Central Electricity Regulatory Commission

4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001  
Phone : 23353503, FAX: 23753923

Petition No. 30/TL/2022

Dated: 30.05.2022

## **NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003**

An application under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act) has been made by Kallam Transmission Limited, Unit No 101, First Floor, Windsor Village, Kolkalyan Off CST Road, Vidyanagari Marg, Santacruz (East), Mumbai-400098, Maharashtra to establish 'Transmission System for evacuation of power from RE Projects in Osmanabad area (1 GW) in Maharashtra', on Build, Own, Operate and Maintain (BOOM) basis (hereinafter referred to "Transmission System" or "Project") consisting of the following elements:

<b>Transmission System for evacuation of power from RE Projects in Osmanabad area (1 GW) in Maharashtra</b>		
<b>S. No.</b>	<b>Scope of Transmission Elements</b>	<b>Scheduled COD in Months from Effective Date</b>
1.	<b>Establishment of 2x500 MVA, 400/220kV substation near Kallam PS</b> 2x500MVA, 400/220kV 400kV ICT bay-2 220kV ICT bay-2 400kV line bay-4 220kV line bay-4  <b>Space for Future Provisions:</b> 400/220 kV ICTs along with bays: 2 nos. 400kV line bays including the space for switchable line reactor: 6 nos. 220kV line bays: 4 nos. 400 kV bus reactor along with bays: 1 no.	18 Months
2.	1x125MVA bus reactor at Kallam PS 400 kV reactor bay -1	18 Months
3.	LILO of both circuits of Parli(PG) – Pune(GIS) 400kV D/c line at Kallam PS	18 Months
4.	Provision of new 50MVA switchable line reactor with 400 ohms NGR at Kallam PS end of Kallam – Pune (GIS) 400kV D/c line 2x50 MVA, 400 kV Reactor bay - 2	18 Months

Note:

Space for future provisions for 400 kV line bays kept including the space for switchable line reactors

- The applicant has been selected as the Transmission Service Provider with the lowest levelized transmission charges of `167.36 million on the basis of the competitive bidding carried out by REC Power Development and Consultancy Limited (RECPDCL) in accordance with the Guidelines issued by the Central Government under Section 63 of the Act.
- The Central Transmission Utility has recommended for grant of transmission licence to the applicant to establish the proposed transmission system.
- Based on material available on record, the Commission has, vide order dated 27.5.2022 in Petition No. 30/TL/2022, proposed to issue transmission licence to the applicant for establishing the transmission system as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the applicant for grant of inter-State transmission licence to Kallam Transmission Limited before the Commission can be accessed at the website [www.indigrid.co.in](http://www.indigrid.co.in) or inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant transmission licence to the applicant, as aforesaid, be sent to the undersigned by 14.6.2022 at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for further hearing by the Commission in due course. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

(Harpreet Singh Pruthi)  
Secretary